

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 264/TT/2019

- Subject** : Petition for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period of 400 kV D/C Talcher-Meramundali Transmission Line in Eastern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Ltd. & 5 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 400 kV D/C Talcher-Meramundali Transmission Line in Eastern Region.
 - b. The subject asset was declared under commercial operation on 1.12.2003. Tariff of 2009-14 was trued up and tariff for 2014-19 period was granted for the instant asset vide order dated 8.1.2016 in Petition No. 215/TT/2014.



- c. Revision of transmission tariff is sought for 2001-04, 2004-09 and 2009-14 periods on account of change in IOL and IOWC to the extent of revision in IOL and Maintenance Spares as per the judgments of Appellate Tribunal for Electricity dated 22.1.2007 in Appeal No. 81 of 2005 & batch and 13.6.2007 in Appeal No. 139 of 2006 & batch. The Commission granted liberty to Petitioner vide order dated 18.1.2019 in Petition No. 121 of 2007 to raise its claims as per the said judgments of Appellate Tribunal for Electricity.
 - d. The capital cost approved by the Commission vide order dated 8.1.2016 in Petition No. 215/TT/2014 has been considered for truing up of tariff of 2014-19 period. No Additional Capital Expenditure is claimed in the 2014-19 and 2019-24 tariff periods.
 - e. Reply to the Technical Validation letter was submitted vide affidavit dated 30.7.2020 and soft copy of the tariff forms was also uploaded in the e-filing portal of the Commission.
 - e. One week time may be granted to file rejoinder to the reply of BSPHCL.
3. The Commission allowed the Petitioner to file rejoinder to the reply of BSPHCL by 2.4.2021 with advance copy to BSPHCL. The Commission further directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.
4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

